

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO.616 OF 2002

N. BHEEMACHARI

Appellant (s)

VERSUS

STATE OF KARNATAKA & ANR.

Respondent(s)

Date: 30/04/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Mr. M.N. Krishnamani, Sr. Adv.
Mr. Chanchal Kumar Ganguli, Adv.

For Respondent(s) Mr. Sanjay R. Hegde, Adv.
Mr. A. Rohan Singh, Adv.
Mr. Amit Kumar Chawla, Adv.

Ms. Asha Gopalan Nair, Adv.

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

The appeal is allowed in-part.

The appellant, who is on bail, is discharged from
the liability of bail bonds.

[T.I. Rajput] [Savita Sainani]
A.R.-cum-P.S. Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.616 OF 2002

N. Bheemachari

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State of Karnataka and Anr.

...Respondent(s)

O R D E R

Heard learned counsel for the parties.

Learned counsel appearing for the appellant pressed the appeal on the question of sentence only. He stated that the occurrence had taken place about twenty two years ago and the appellant has remained in custody for about two months.

Having taken into consideration the totality of the circumstances, we are of the view that ends of justice would be met in case the sentence of five years' imprisonment awarded against the appellant is reduced to the period already undergone by him.

Accordingly, the appeal is allowed in-part and the sentence of imprisonment awarded against the appellant is reduced to the period already undergone by him.

The appellant, who is on bail, is discharged from the liability of bail bonds.

.....J.
[B.N. AGRAWAL]

.....J.
[G.S. SINGHVI]

New Delhi,
April 30, 2009.